

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

RA 175/97 in MA 1200/97

in

OA 748/95

New Delhi this the 11th day of August, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri K. Muthukumar, Member (A)

Sh. K. L. Gulati

.... Applicant

Vs.

VOI & Ors

.... Respondents

ORDER (BY CIRCULATION )

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The applicant has filed this Review Application seeking review of the order dated 14.5.97 passed in MA 1200/97 in OA 748/95. He submits that the impugned order is passed on erroneous assumptions which he claims is an error apparent on the face of the record. One of the grounds is that the Tribunal was pleased to observe in the impugned order that the applicant feels that he is bound to succeed in OA 629/96 which is pending, whereas he states that he is bound to succeed in the present OA 748/95 as well. He also states that the interim order passed by the Tribunal had been vacated by the order dated 12.1.96. For these reasons he has prayed for review of the impugned order dated 14.5.97. He has also stated that he has filed civil writ petition before the High Court seeking judicial review of the impugned order dated 14.5.97 which has been dismissed.

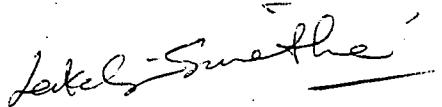
2. After careful perusal of the grounds taken in the Review Application, we do not find that there is any error apparent on the face of the record or any sufficient

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ground which justifies review of the impugned order dated 14.5.97. The grounds mentioned above had also been urged at the time of hearing of MA 1200/97 and the impugned order dated 14.5.97 was passed thereafter. In the circumstances, the Review Application is rejected.

  
(K. Muthukumar)

Member (A)

  
(Smt. Lakshmi Swaminathan)

Member (J)

sk.